

was Rs. 7.35 lakhs, which was covered in full by Central assistance in the shape of loans and grants.

(d) No Crash Programme Schemes are proposed to be taken up under the Fourth Five Year Plan.

(e) and (f). Against proposals submitted in November, 1964, sanctions were issued in January, 1965. These Schemes were initiated in 1964-65. The sanction for the Schemes was renewed in June, 1965 for implementation in the year 1965-66 on the understanding that the schemes would be completed before March, 1966. It was not envisaged that the programme would be continued in 1966-67. The matter was however reviewed subsequently and sanction to spill-over works taken up for completion in 1966-67 was issued in March, 1967. In the normal course the question of issue of administrative approval of schemes at the close of the financial year does not arise.

UNEMPLOYED IN M.P.

692. **SHRI D. V. SINGH** : Will the Minister of **LABOUR AND REHABILITATION** be pleased to state :

(a) the number of educated and uneducated unemployed persons separately in Madhya Pradesh at the beginning and at the end of the Third Five Year Plan and their number at present according to the live Registers in Employment Exchanges; and

(b) the number of employment opportunities likely to be created under the States draft Fourth Five Year Plan and the likely back-log of unemployed educated and uneducated persons at the end of the Fourth Five Year Plan ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Statement is laid on the Table of the House. [*Placed in Library. See No. LT-2107/68*].

(b) The size of the State's Fourth Five Year Plan has not yet been settled and as such no information in regard to the number of employment opportunities that are likely to be created during the course of the Plan and the back-log can be given.

ACTION TAKEN AGAINST P & T EMPLOYEES WHO PARTICIPATED IN STRIKE

693. **SHRI SURAJ BHAN** :

SHRI HUKAM CHAND KACHWAI :

SHRI RAM SINGH AYARWAL :

SHRI BHARAT SINGH CHAUHAN :

Will the Minister of **COMMUNICATIONS** be pleased to state :

(a) the number of P & T employees arrested before the start of the token strike, arrested during the period of the token strike and those arrested after the period of the token strike respectively;

(b) the total number of the P & T employees (Class III and IV) in each Circle and the number of those who participated in the strike on the 19th September, 1968;

(c) the number of temporary employees who have been served with one month's notice and those who have been relieved of their posts on payment of dues in lieu of the required notice separately; and

(d) the number of the Class III and Class IV employees transferred out of their present station of posting during the period from 20th Sept. 1968 to 31st October, 1968 ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The number of P & T employees arrested before the start of the token strike was 1,458, almost all for violation of the prohibitory orders arrested during the period of the token strike was 955 and those arrested after the period of the token strike was 939.

(b) The total number of P & T employees (Class III & IV) in each Circle and the number of those who participated in the strike on the 19th September, 1968 is indicated in the attached statement.

(c) The number of temporary employees who were served with one month's notice and those who have been